

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2557
ANSWERED ON:10.03.2000
FOREIGN CHANNELS
CHARAN DAS MAHANT

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any proposal to bring foreign T.V. channels under the purview of Press Council;
- (b) if so, the reasons therefor;
- (c) whether there are different provisions for domestic and foreign channels; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE
DEPARTMENT OF DISINVESTMENT

(SHRI ARUN JAITLEY)

(a): No, Sir.

(b): Does not arise.

(c) & (d): The programmes of foreign Satellite Channels are uplinked from outside the country and therefore, do not fall under the ambit of Indian laws as of now, unless decoders are required for their reception in which case their programmes/advertisements, when transmitted through a cable operator, are required to adhere to the programme/advertisement codes prescribed under the Cable Television Networks (Regulation) Act, 1995. In so far as Indian private channels uplinked from within the country are concerned, their programmes are required to adhere to the programme and advertisement codes followed by Doordarshan. Moreover, they are subject to other laws of the land.